

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 633 of 2020 in IA 239 of 2020 in CP(IB) 127/NCLT/AHM/2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2020**

Name of the Company: Rajasthan State Industrial and
Investment Corporation Ltd
V/s
Amit Jain RP of Neesa Leisure Ltd & Anr
Section 60(5) of the Insolvency and Bankruptcy
Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

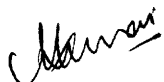
(Through Video Conferencing)

Advocate, Mr. Pavan S. Godiawala appeared on behalf of the applicant and Advocate, Mr. Nandish Chudgar appeared on behalf of the respondent.

On the request of both the parties, the matter is adjourned.

List the matter on 17.12.2020


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**


**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 9th day of November, 2020.